

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**9. IA 2705/2022 In C.P. (IB)/1331(MB)2017**

**CORAM:**

**SHRI SHYAM BABU GAUTAM**  
**HON'BLE MEMBER (T)**

**JUSTICE P. N. DESHMUKH (Retd.)**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2022**

**NAME OF THE PARTIES:**     **Mr. Sunil Kumar Agarwal**  
  **IN THE MATTER OF**  
  **Satyaprakash Aggarwal & Ors.**  
  **Vs.**  
  **Vistar Metal Industries Pvt. Ltd.**

**APPEARANCE :**

**FOR THE APPLICANT**                     : PCA Ayush Rajani a/w Mitali  
  Bhatt i/b AKR Advisors

**FOR THE RESPONDENT**                     : Adv. Sakil Ansari i/b AJA Legal  
  and Associates

**Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016**

---

**ORDER**

The matter is taken up through Virtual Hearing (VC).

**IA No. 2705/2022** – The present application is filed by resolution professional seeking urgent and early hearing of IA No. 2623/2021 filed under Section 33(1) read with Section 34(1) of the Code for seeking liquidation of the Corporate Debtor. Counsel appearing for the ex-promoter director/respondent submits that he has also filed an IA No. 192/2022 wherein ex-promoter/director/respondent is opposing to hear IA No. 2623/2021 it is seen that IA No. 192/2022 is scheduled for hearing on 09.11.2022, therefore, he submits that both IA Nos.

...2...

...2...

2623/2022 & 192/2022 may be heard on 09.11.2022. In view of that, the present IA is premature, and no relief can be granted hence, **IA 2705/2022** is **disposed of**. Both IA nos. 2623/2021 and 192/2022 will be heard on **09.11.2022**. (High on Board).

**Sd/-**  
**SHYAM BABU GAUTAM**  
**Member (Technical)**  
26.09.2022  
Sapana

**Sd/-**  
**JUSTICE P. N. DESHMUKH**  
**Member (Judicial)**